



भारतीय रिज़र्व बैंक  
RESERVE BANK OF INDIA  
www.rbi.org.in

RBI/2013-14/524

DNBS(PD).CC. No 370 /03.10.42 /2013-14

March 19, 2014

All Non Banking Financial Companies excluding  
Residuary Non Banking Companies

Dear Sirs,

**Anti-Money Laundering (AML)/Combating of Financing of Terrorism (CFT) - Standards**

Please refer to [DNBS \(PD\).CC.No.364/03.10.42/ 2013-14 dated January 1, 2014](#) on risks arising from the deficiencies in AML/CFT regime of certain jurisdictions.

2. Financial Action Task Force (FATF) has updated its statement on February 14, 2014 on the captioned subject and document 'Improving Global AML/CFT Compliance: On-Going Process' ([copy enclosed](#)). The statement /document can be accessed from the following URL also:

<http://www.fatf-gafi.org/media/fatf/documents/statements/Public-Statement-14-February-2014.pdf> and  
<http://www.fatf-gafi.org/topics/high-riskandnon-cooperativejurisdictions/documents/fatf-compliance-feb-2014.html>

3. All NBFCs are accordingly advised to consider the information contained in the enclosed statement. This, however, does not preclude NBFCs from legitimate trade and business transactions with these countries and jurisdictions.

Yours faithfully,

(Sindhu Pancholy)  
Deputy General Manager  
Encl: as above